

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

37.

**IA 1684(MB)2022
IA 2762(MB)2021 IN
C.P. (IB)/1088(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES: Catalyst Trusteeship Limited
Vs
Mr. Kishore Biyani

SECTION: 95(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Harsh S. Moorjani, Ld. Counsel for the Personal Guarantor present. Mr. G. Ramacahndran, RP present in person. Mr. Ahsan Allana, Ld. Counsel for the Financial Creditor present.
2. Counsel for the Personal Guarantor submitted that the objection raised before the RP is not in taken into consideration while preparing the report. The RP also admitted the same.
3. Counsel for the RP seeks ten days' time to re-examine the objections raised by the Personal Guarantor and file supplemental report.
4. List this matter for hearing on **20.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)